to maintain law and order and also to apprehend the suspects in that sector. We as the Railways have only the Railway Protection Force which protect the property of the Railways and look to the safety of the Railway materials in trains while they are on the run.

# LAKSHMI RATTAN COTTON MILLS

\*635. SHRI ARJUN ARORA: Will the Minister of COMMERCE be pleased to refer to the answer given to Unstarred Question No. 149 in the Rajya Sabha on the 25th May, 1967 and state whether any decision has since been taken on the recommendations of the Investigation Committee on the working of the Lakshmi Rattan Cotton Mills?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH); The Government of India are not proposing, to take over the management of any mill pending the passing of the Bill proposed to be introduced shortly, to enable taking over certain closed and likely-to-close mills. However, there is no objection to the State Government taking over this mill. The State Government has been informed to this effect.

SHRI ARJUN ARORA: It is a very cruel reply that the hon. Minister of Commerce has given.

MR. CHAIRMAN: What is that, cruel?

SHRI ARJUN ARORA: Yes, cruel. The mill i<sub>s</sub> closed since 6th of September. The Government appointed an Investigation Committee. It worked expeditiously and submitted its report to the Government in December 1966. In March this year the Minister came to this House and said that he would take a decision on the recommendations of the Investigation Committee within a month. This was the reply he gave to my I

supplementary in March this year. Now he has come forward and said that he will take action on the recommendations of the Investigation Committee only after a Bill, which he has not introduced, is enacted and a Corporation which is going to be born as a result of that enactment comes into being. He, in effect, says that the mill will be taken over by a 'baby' which will be born to a couple who have not married. May I know what has got happened to the assurances which the Minister gave to this House that he will take a decision within one month on the recommendations of the Investigation Committee? The Investigation Comrecommended that mittee had Government should take the mill over. Under the Industries Development and Regulation Act, It is an obligation on the Government to take over a mill which does not function well, in whose case the Investigation Committee appointed under that Act recommends the appointment of an Authorised Controller.

SHRI DINESH SINGH: I entirely agree with the hon. Member that it was a hard decision that we had to take in this matter, but the decision had to be taken in keeping with th» reality of the situation. hon. Member, while he gave the background of the case, unfortunately forgot to mention that in between these there was also a Committee set up by the Government which included the Secretary of the Industries Department of Government of U.P. and others, which went into this matter, and recommendation was that this mill should not be taken over. I did say that we shall take a decision and I have taken a decision which I have conveved. We have not gone back on an undertaking. decision has been taken. The whole point is, the hon. Member knows very well that this is a complicated case in which the mill Is in a very bad financial condition. The State Bank has already locked up the stocks, machinery, etc. of this mill.

There have been apparently great deficiencies of payment. Maybe there are other difficulties also. And the Government felt that it would not be desirable for them to take over all these known and unknown liabilities without a certain measure of protection which will be . . .

### (Interruptions)

SHRI ARJUN ARORA: In this case, another cruel feature of the story is that the Government of India says that it has no objection to the UP Government taking over the mill and the Labour and Industries Minister of the Government of repeatedly says that he has no objection to the Government of India taking it over. So, between Mr. Prabhu Narain Singh of Lucknow and Mr. Dinesh Singh of Delhi, four thousand workers and their 20,000 dependants are starving for about 11 months. The Act does not authorise the State Government to take it over. The Industries (Development and Regulation) Act with which, I am sure. the Minister is fully conversant, makes it a duty of the Government of India to take it over. The Government of UP have no rights under the Act under which the matter has been handled so far. So, why does he say that he has no objection to the mill being taken over by the Government of UP? He may as well have said that he has no objection in Mr. Arjun Arora taking over the mill. But Mr. Arjun Arora does not have any power under the law. Similarly, the Government of UP has no power under the law. In cases where the Authorised Controller is appointed, it is the Government of India which appoints him and takes the assistance of the State Government, as people en the spot, for local supervision, etc. The obligations and rights are those of the Minister of Commerce. Why does he forget them?

SHRI DINESH SINGH: I am fully conscious of the rights and obligations of the Ministry. The point in this case is, with the mill as it is

today it would not be in our interest to take it over unless we have a better knowledge of either its financial working or we have some protection against the liabilities and other things that might have been incurred, about which there is no knowledge at the moment.

to Questions

So far as the UP Government taking it over is concerned, I mentioned it only because the hon. Member had taken interest in the matter and had written to me to say that the UP Government was at one stage willing to take it over. And, of course, the permission has to be given

But may I say that in the larger number of mills that we are controlling at the moment it is the State Government which has really taken it over and which is also taking over the financial liability and that .only in a few cases we are sharing this liability with the State Government?

श्री राजनारायण : श्रीमन् मैं श्रापके द्वारा मंत्री जी से निवेदन करूंगा कि जानबझ कर सत्य को सदन से छिपाना सदन का ग्रपमान है। क्या मंत्री खयाल करेंगे और याद मंत्री जी स्वतः इस मामले से सम्बन्धित हैं और मंत्री जी स्वतः जानबुझ कर के इस मामले को उलझा रहे हैं, इसमें पालिटिक्स मंत्री जी खेल रहे हैं क्यों वर्तमान मंत्री जी से रामरतन गप्ता का . . .

MR. CHAIRMAN: You should not use all those expressions.

SHRI RAJNARAIN: I know; I am in possession of the whole facts. I have contacted the Minister concerned. I have made a reresentation. I known the reality about it; I know the reality that the UP Government . . .

MR. CHAIRMAN: You should not refer to those things; you should only put a question.

SHRI BABUBHAI M. CHINAI: Sir. on a point of order. How does it arise for Mr. Rajnarain to raise this by making such allegations in a statement? He should ask a question, a supplementary. I can quite understand it. But to make allegations against the Minister concerned under the guise of having a clarification or something is wrong.

MR. CHAIRMAN: I quite agree with you and therefore, I said that he should not make any personal reflections but ask a question.

श्री राजनारायण : क्या यह सत्य है कि में माननीय मंत्री जी से स्वतः मिला हं ? माननीय मंत्री जी ने पहले इसमें तीन स्टेंड लिए । पहले उन्होंने कहा कि उत्तर प्रदेश सरकार हमको लिखे, उत्तर प्रदेश की सरकार ने सफाई के साथ लिखा कि इस पर ग्राथराइज्ड कन्टेलर विठा दिया जाना चाहिए ग्रौर वहां के मजदूरों के प्रतिनिधि ग्राएं, तो माननीय मंत्री जी से हमने समय लेकर उनको माननीय मंत्री जी के पास भेजा । क्या यह सत्य नहीं है कि माननीय मंत्री जी ने उन प्रतिनिधियों से कहा कि अगर उत्तर प्रदेश की सरकार फाइनेंशियल लायबिलिटी ले. तो हम ग्राथ-राइज्ड कन्ट्रोलर बिठाने के लिए तैयार हैं। फिर ये प्रतिनिधि उत्तर प्रदेश की सरकार के पास गए। फिर क्या यह सत्य है कि उत्तर प्रदेश के श्रम मंत्री श्री प्रभ नारायण जी ने केन्द्र सरकार को यह लिख कर भेजा कि हम ग्राधी लायबिलिटी उठाने के लिए तैयार हैं: यदि 60 लाख रुपये खर्च होगा, तो 30 लाख रुपए की लायबिलिटी हम लें, 30 लाख रुपए की लायबिलिटी केन्द्र ले। इन तमाम बातों के बावज़द उत्तर प्रदेश सरकार आथ-राइज्ड कन्टोलर विठाने के पक्ष में है, उत्तर प्रदेश की सरकार आधी लायविलिटी लेने के पक्ष में है। उत्तर प्रदेश की सरकार ने कहा कि

केन्द्र की सरकार कुछ स्थानों में लायविलिटी में शेयर करती है। तो क्या कारण है कि इस कानपुर की मिल में केन्द्र की सरकार लाय-बिलिटी शेयर करने ग्रीर ग्राथराइज्ड कन्दोलर बिठाने से भागती है ?

to Ouestions

श्री विनेश सिंह : सभापति महोदय, में बहुत िनय पूर्वक माननीय सदस्य महोदय से कहंगा कि उनके उपदेश ग्रीर जो ग्रारोप हैं, वे बहुत गलत तरीके से इस्तेमाल किए जाते हैं। यह कहना कि दिलचस्पी ले रहे हैं, जाहिर है मेरी मिनिस्ट्री का काम है, मैं दिलचस्पी ले रहा हं। उसमें यह कहना कि हमारा ग्रीर इरादा है, मैं इसका खंडन करना चहाता हुं ग्रीर कहना चाहता हुं कि माननीय सदस्य की पार्टी इसमें पालिटिकल इन्टरेस्ट ले रही है।

श्री राजनारायण : हमारी पार्टी आध-राइज्ड कन्ट्रोलर बिठाने के पक्ष में है। MR. CHAIRMAN: I stated my view about it.

श्री राजनारायण : ग्राप उनको कहने दीजिए । हमारी पार्टी का इन्टरेस्ट है कि ग्राथराइज्ड कन्ट्रोलर बैठे, हमारी पार्टी का इन्टरेस्ट है कि नेशनलाइजेशन हो।

श्री दिनेश सिंह : जहां तक माननीय सदस्य का यह कहना है कि मैंने पहले कहा था कि उत्तर प्रदेश की सरकार लिखे, माननीय सदस्य जानते हैं कि उत्तर प्रदेश में पहले जो सरकार थी, उसका इरादा इसको लेने का नहीं था। जब नई लोक सभा बनी, हम लोग आए, तो उन्होंने कहा कि वहां की सरकार इसको लेने को तैयार है, आप इसको ले लीजिए। मैंने कहा था कि हमारे पास ऐसी कोई खबर नहीं है, वहां नई सरकार है, वह हमसे लिखा पढ़ी करे तो हम बात करेंगे। जो आदमी आए, जिनका उन्होंने जिन्न किया, उनसे हमने जो बात की उससे पीछे हटे नहीं हैं। ग्राज भी उत्तर प्रदेश की सरकार इसका ग्राधिक भार

उठाना चाहती हो, फाइनेंशियल लायबिलिटी, जिसको मानतीय सदस्य ने कहा तो ग्राज भी हमको एतराज नहीं है। उन्होंने ग्रपने बयान में खुर जराव दे दिया कि यह भी घोके को बात है कि 50 प्रतिशत वे उठाएं, 50 प्रतिशत हम उठाएं । हमको माल्म नहीं है कि कितना बड़ा भार इसका होने वाला है। जिस चीज का भार नहीं मालुम, 50 प्रतिशत में कितना धाता है, यह नहीं मालूम, उतका भार हम कैसे उठा सकते हैं। इसलिए मैंने कहा कि उत्तर प्रदेश सरकार को इसके भार का अन्दाजा है, वह उठाता चाहतो है, तो हम बड़ी खशी से उनको इजाजत देंगे। जब हम एक नया कानन ला रहे हैं, उसके हिसाय से नई मिलों को लेंगे, इस बोच महीना, डेड्र महीना है, जितके अन्दर विधेयक का यहां जाता है. उसके पहले हम ऐसा काम करें, तो यह हाउस भी पतन्द नहीं करेगा । बात भी ठीक है कि जब महीने-डेड महीने बाद स्भीते से ले सकते हैं, तो आज हम लें यह ठीक नहीं मालम होता ।

SHRI A. G. KULKARNI: In view of the Minister's reply and in view of the Government's policy of creating a Textile Corporation, may I know, Sir, whether the Government—the sick mills which are being run by managements are more or less speculative than industryoriented— has got any plan while taking over these mills or while appointing the Controller to penalise the management which has made the whole industry under their management to suffer because of their callousness?

SHRI DINESH SINGH: It is a suggestion, Sir. I would beg of the hon. Member to wait and see till we bring the Bill in question.

श्री राजनारायण : श्रीमन्, एक सवाल है।

MR. CHAIRMAN: I cannot allow you any more supplementary, Mr. Rajnarain. We have to follow certain principles that we have established. I feel people are sometimes hurt when I refuse to give them an opportunity.

श्री त्रिलोको सिंह : इस बात को ध्यान में रखते हुए कि भारत सरकार इस मिल के प्रबन्ध को लेना नहीं चाहती और उत्तर प्रदेश की सरकार भी मिल को पूनः चलाने का पुराभार उठाने को तैयार नहीं है. क्या माननीय मंत्री इसका कारण बताने की कृपा करेंगे कि उन्होंने पिछने 8 महीने में क्यों कोई इसरा प्रयत्न नहीं किया कि मिल चालु हो ताकि चार हजार ग्रादिमयों को फिर से रोजगार मिल सके।

श्री दिनेश सिंह: इसका प्रबन्ध दूसरा क्या हो सकता था, सभापति महोदय, मैं कह नहीं सकता हूं, इसकी बातचीत हो रही थीं, दो दो, तीन-तीन कमेटियां इसमें बैठी, जिन्होंने इसको विस्तार पूर्वक देखा और कोशिश की पता लगाने के लिए कि यह किस तरह से चल सकती है और ग्रभी तक इसका कोई एक तरीका नहीं निकल सका । ग्रब हम जो नया विधेयक ला रहे हैं, उसके अन्दर इस मिल और ऐसी और मिलों के लेने का एक इंतजाम हमको सोचना पड़ेगा ।

SHRI BHUPESH GUPTA; Sir, everything is being, put off with the suggestion that when the new Bill is passed many things will happen. We are not clear. May I know, Sir, what prevented the Government from starting an Investigation directly into this matter, as was done in the case of Shorapur Textile Mills some years ago, with a view to finding out whether in view of the labour and other problems also, the future of an industrial unit of the country, this should

involved—it is an important mill  $i_n$  Kanpur—may I know Sir, why in the present case the Government is not promptly acting to take It over under the Industries (Development and Regulation) Act?

When so many workers and then families are

SHRI DINESH SINGH: Sir, we have discussed this matter in this House a number of times. If you wish I shall repeat all those things all over again. But the whole point in this case is that a Committee has been appointed. I am sorry that my hon. friend got the impression that we had not appointed a Committee. We had appointed a Committee. The Textile Commissioner also gave his views. He went into it. We appointed a Joint Committee of the officials of the Central Government and the U.P. Government. They have also gone into it. There have been certain difficulties about restarting it. It is not that we are afraid of taking over these mills. We already have taken over more than 13 mills or

SHRI M. A TARIQ: May I know, Sir, whether the allegations of fraud in the funds of the Mills by the management have been brought to the notice of the Government? If so, what action has been taken further? I would like to know whether any relief is being given to those 4,000 workers who are out of job for the last six months?

SHRI DINESH SINGH: These workers would be given whatever concession is admissible to them under

the law. They are about three thousand odd in number.

to Questions

So far as the first part of the question is concerned, I am not quite sure what reports have *come* in in that connection but they are being examined by the Company Law Administration.

SHRI M. A. TARIQ: Is there any information from the Ministry of Home Affairs because the Home Minister himself accepted that he had received some information on behalf of the management regarding fraud in respect of funds of the Mills? Whether the Minister has received any report, I should like to know.

SHRI DINESH SINGH: I do not remember having received any report.

SHRI NIREN GHOSH: The hon. Minister's reply is like throwing the baby out with the bath water.

SHRI AKBAR ALI KHAN: Mr. Bhupesh Gupta says that the baby was not born.

SHRI NIREN GHOSH: The baby is there. Sir, the Government appointed an investigation commission. Now at that time in U. P. there was the Congress Government. That Government was in favour of Ram Rattan Gupta and not in favour of taking over the Mills. When the Central Government appointed an investigation commission, promptly that Government appointed a Committee which recommended that the Mills should not be taken over. Now the Central Government has come to the same decision that they do not know what the liabilities are. So everything appears to be suspicious.

Secondly, may I know, Sir, whether it is a fact or not that the investigation commission took everything into account and recommended that an Authorised Controller should be appointed? It was a Central Government appointed agency. They took every factory into consideration. Now,

in order not to take it over the hon. Minister has stated that he is considering the matter, though privately he wants the U. P. Government to take it over.

Then when the Central Government, with its vast resources, are not prepared to take over this mill, to suggest that the U. P. Government take it over is just to kill this mill itself and sabotage production. The Government talks of increased production. But they are themselves sabotaging production. May I know, Sir, whether they would reconsider their decision and take over the Mills and then, after the Corporation is formed, find out what they will do, whether the Mills would be taken over under the aegis of the Corporation or set up a new body?

SHRI DINESH SINGH: In reply to the first part of the question of the hon. Member, I have to say that this is what had been brought to our notice earlier too. As the hon. Member himself said, we had another Government before the elections which was not prepared to take it over and the new Government is keen to take over. But the facts are not borne out. This Government is not feeling more than any other Government. This is what I have been trying to see.

So far as the investigation commission is concerned, we had set up a Committee under the Act which felt that we should take it over. But the Textile Commissioner had certain difficulties in that. Then we set up another Officials' Committee. They gave their opinion in February. There had been a mention by many hon. Members that we should try and take this over. (Interruption). I was saying that in February this other Committee went into it, and since I came several hon. Members mentioned to me that we should take it over. We have been going into this matter. Th« hon. Member opposite said, "Why do we not take over with the vast re-

sources of the Central Government?" We are accountable to this House and to Parliament as a whole for these vast resources that you have placed at our disposal. And it is in consideration of protection against wastage of these resources that we feel that there should be greater financial protection.

SHRI D. THENGARI: Sir, the Government was called upon to take some decisions in the matter before nine months. Now the Government is saying that they could not worked out the figure of total liability during all these nine months. I should like to know what factors are responsible for delay in working out the figures. Was it the inaction of the Government officials or the obstructionist policy of the employers, and if so, what action has been taken against those who are responsible for this delay?

Secondly, may I know whether any party has approached the Government with a proposal that if that party is allowed to run the Mills, they would run it in profit and they would hand over Rs. 1 lakh annually to the Government for the same, and if such a proposal has been forwarded to the Government, whether the Government has accepted it or rejected it, and the reasons for the same?

SHRI DINESH SINGH: Sir, I have not received any proposals from any party that they would run the Mills. I have heard about it as the hon. Member mentioned just now. Some friends had mentioned that there would be parties willing to run these Mills, but the idea was to take them over and run them as a State enterprise and not hand them over from one person to another. So far as the first part of the question is concerned, we have not been able to assess the financial liabilities largely because the accounts have not been audited.

SHRI CHANDRA SHEKHAR: Sir, is it not a fact that there is no difference in attitude between the previous

Congress Government of U. P. and the socalled revolutionary Government of U. P. today and both are trying to impose all liabilities upon the Central Government? The previous Government was also not taking action because of the financial liabilities reason and the same attitude has been taken by this progressive Government about which so much propaganda is being made.

SHRI DINESH SINGH: I am inclined to agree with the hon. Member.

SHRI BHUPESH GUPTA: On a point of order. He is inclined to agree with him. Now, here an insinuation was made against the State Government in a propagandist question

#### (.Interruption)

SHRI CHANDRA SHEKHAR: Do not provoke me to bring out all the facts about the U. P. Government . . .

#### (Interruption)

SHRI BHUPESH GUPTA: I am not concerned with the U. P. Government. Sir, you have heard the question. It was a question loaded with propaganda-"revolutionary", "counter-revolutionary", 'this Government", "that Government", all things were said. And the Minister says 'I am inclined to accept it'. That means that he joins in the propaganda

# (Interruption)

MR. CHAIRMAN: The whole trouble is one point of order is being discussed; immediately another gentleman stands up to raise another point of order, and then a third gentleman stands up to raise another point of order. I do not know my position in the matter. First let him say what he has to say. When he is in the middle of a sentence, I cannot stop him. How can three persons at the same time raise a point of order?

(Interruption)

SHRI BHUPESH GUPTA: Let us see how many points of order are raised in Parliament and how many are held valid. Millions of points of order have 'been raised, but only one or two had been held valid. So, here I am not saying anything against Mr. Chandra Shekhar. He is perfectly right in asking whatever he likes, sense or nonsense. I am not objecting to it. Here I am objecting to the Minister. He immediately becomes a party to that propaganda. Is it, Sir, Minister He immediately becomes a paty to the propaganda in the name of answering a question?

#### SHRI SHANTILAL KOTHARI: Sir, . .

#### (Interruption)

MR. CHAIRMAN: When I have allowed him to speak, why do others come in the way? How the business of the House can be conducted, I cannot understand.

SHRI SHANTILAL KOTHARI: I only wanted to submit that under British Parliamentary practice, the interpretation of an answer or a question by a Member cannot become a point of order, as Mr. Bhupesh Gupta has raised.

SHRI ARJUN ARORA: Sir, the Minister has created a wrong impression and made a wrong statement. The wrong impression that he has created is about the so-called other committee. The first committee was a statutory committee, the investigation commission, constituted under powers conferred upon the Government by the Industries (Develoment and Regulation) Act. The second one was an officers' meeting and not a committee. It was not a statutory committee. It is wrong of the Minister to try to create the impression that the two committees were equal. One was statutory and had experts in it. The other one consisted of I.C.S., P.C.S., and I.A.S., people who are experts on everything and kncw nothing. The other mis-statement is . . .

MR. CHAIRMAN: You should not make such an allegation that I.C.S., and P.C.S. and IA.S. men know nothing. It is wrong. After all, we are guided by them in the administra-

SHRI ARJUN ARORA: They are supposed to know everything but know very little.

SHRI NIREN -GHOSH: They are omnipotent. They rule the Ministers also.

SHRI ARJUN ARORA: The wrong statement is that the liabilities are not known. The liabilities are mentioned in the report of the investigation commission, the statutory body. When I met the hon. Minister on 22nd March at his residence, he said the same thing to me, and I pointed out to him the number of the page on which the liabilities as ascertained by the committee had been given. He did not show me the report, but he had a look at it in my presence and confirmed my view. Now the Minister comes forward and says that the liabilities are not ascertained or are not ascertainable.

SHRI DINESH SINGH: May I just say one word that Mr. Arora, of course, knows this case perhaps better . . .

श्री राजनारायण : श्रीमन्, हमारा एक पौइन्ट ग्राफ ग्राईर है, उसको सून लिया जाय। क्या किसी मंत्री के लिये एक ही समय में एक ही मह से दो उत्तर देना संसदीय प्रवा के अनुकुल है । माननीय वाणिस्य मंत्री ने कहा कि पहले जो कांग्रेस की सरकार थी वह इस मिल को लेना नहीं वाहती थी, बाथाराइज्ड कन्दोलर बैठान के पक्ष में नहीं थी। माननीय मंत्री जी ने उसी समय कहा उसी स्वर में कहा, कि जो नयो सरकार आई ग़ैर-कांग्रेसी संयक्त विधायक दल की सरकार, इस

सरकार ने ग्राथाराइज्ड कन्ट्रोल्सर बैठाने की बात की। यह बात मंत्री जी कह चुके थे। ग्रव उसी के बाद जब श्री चन्द्रशेखर ने सवाल किया तो उसी सरलता के साथ मंत्री जी ने कह दिया कि हां, जन्द्रशेखर जी सही कह रहे हैं। मैं ग्राप से निहायत ग्रदब के साथ कहना चाहता हूं कि क्या मंत्री खुद ही, प्रोपेगेन्डा के पात बन गये हैं जो इस तरह से सदन में किये गये एक सवाल के उत्तर के जिर्देश कह दिया ? क्या एक मंत्री एक सवाल के दो जबाब दे सकता है जो एक दूसरे के कांटेडिक्टरी

to Questions

MR. CHAIRMAN: All statements are correct. All statements are most probably incorrect.

SHRI DINESH SINGH: I wanted to say that there was no contradiction in the statement that I had made to which the hon. Member, Mr. Arora referred. He probably knows the case better because he had been dealing with it from the time the Mills closed down and he brought it to our notice. I do not want to go into the technicality whether it was a team of officers, or a committee of officers or a group of officers. My point was that a committee had gone into it first. Then the Textile Commissioner raised certain difficulties and another set of people went into it. So far as the liability aspect is concerned, when the hon. Member discussed it with me. I had given him an approximate idea of what we may have to invest to run the Mills. It was not a statement of the liabilities of the Mills.

श्री राजनारायण : श्रीमन यहां सत्य को छिपाया जा रहा है इसलिये मैं आपको नोटिस देता हं त्रिजिलेज का । सन्य को वहां िक्याया जारहा है। मंत्री जी ने जो कहा है जांच कमेटी की एउट में उसके आंकड़े उपस्थित हैं। मंत्री जी ने 60 लाख खद मझ से कहा कि 60 लाख रु० की लायविलिटी बढेगी।

श्री दिनेश सिंह : ग़लत बोल रहे हैं। कभी नहीं कहा।

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श्रो राजनारायण : यही कहा । मंत्री जी बिल्कुल ग्रसत्य ग्रौर ग़लत बयानी कर रहे हैं। वहां की सरकार ने लिखा है 30 लाख हम देने के लिये तैयार हैं।

MR. CHAIRMAN: The Question Hour is over,

#### WRITTEN ANSWERS TO OUESTIONS

#### IMPORT OF COTTON HOSIERY YARN

\*636. SHRI K. SUNDARAM: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that Government have decided to import gassed, mercerised, and combed cotton hosiery yarn of counts hundreds and above from Hungary;
- (b) if so, the quantity of the yarn intended to be imported; and
- (c) the indigenous capacity of Textile Industry to produce such yarn?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) and (b) The Indo-Hungarian Trade Plan inter alia provides for import of Rs. 1.58 million worth of yarn from Hungary. About 34,000 kg. of yarn of 100 counts and above is likely to be imported within this provision.

(c) About six lakh kilograms per month.

# CANCELLATION OF IMPORT ORDER BY AMERICAN FIRMS

•637. SARDAR RAM SINGH: SHRI SUNDAR SINGH BHANDARI:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that some firms in America have cancelled the

import orders placed with some Indian firms and are returning the goods already delivered to them; and

to Questions

(b) if so, what is the loss likely to be incurred in the above transactions by Indian firms?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) Two cases have come to the knowledge of the Government.

(b) No estimate of the loss is available, but the value of cancelled contracts is reported to be of the order of \$20,000.

# DEPUTATION OF ALL INDIA SMALL PAPER MILLS ASSOCIATION

- \*638. SHRI D. THENGARI: Will the Minister of INDUSTRIAL DEVE LOPMENT AND **COMPANY** AFFAIRS be pleased to state:
- (a) whether it is a fact that deputa tion on behalf of the All-India Small Paper Mills Association met officials of hie Ministry to appraise them of the need for immediate steps to help the said Industry to survive the crisis caused by devaluation;
- (b) if so, what is the reaction of the Government in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND **COMPANY** AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Sir.

(b) The matter is under consideration.

# RESIGNATION OF MANAGING DIRECTOR OF NATIONAL COAL DEVELOPMENT COR-PORATION

- \*639. SHRI V. M. CHORDIA: Will the Minister of STEEL, MINES AND METALS be pleased to state:
- (a) how long Shri S. K. Nargund-kar worked as Managing Director of the National Coal Development Corporation; and